

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 1

ITEM No 8
IA/632(AHM)2021
in
CP(IB) 379 of 2019

Order under Section 7 IBC

IN THE MATTER OF:

Central Bank of India
V/s
Octopus Papers Ltd

.....Applicant

.....Respondent

Order delivered on ..20/09/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Virendra Kumar Gupta, Hon'ble Member(T)

PRESENTS:

For the Applicant : Ld. Adv. Mr. Jaimin R Dave
For the IRP/RP :
For the Respondent :

ORDER


IA/632 (AHM) 2021

This application is filed by RP for passing the order of liquidation.

We require the resolution approved by COC complying with the Regulations 39C and 39D of CIRP Regulations, 2016 and also Regulation 4(b) of Liquidation Process Regulations, 2016, if any.

Matter stands adjourned to 16.11.2021.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)